NEWTIME INFRASTRUCTURE LIMITED

(Formerly Known as "Intra Infotech Limited")

Registered Office: - Lotus Plaza, 732/1, Sector-14, Old M G Road, Gurgaon-122001, Haryana

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited (the "**Manager to the Offer**"), on behalf of the Acquirers, namely, M/s Futurevision Consultants (P) Limited and M/s Faith Advisory Services (P) Limited (**Hereinafter Collectively referred to as "Acquirers**") along with PACs namely Mrs Anita Dham pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of **Newtime Infrastructure Limited** ("**NIL**"/ "**Target Company**"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on Wednesday, October 23, 2013 in Business Standard (English-All Editions), Business Standard (Hindi-All Editions), and Lakshadweep (Marathi), Mumbai Edition.

1. Offer Price is Rs 13.00 (Rupees Thirteen Only) per equity share.
2. Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company recommends that the open offer price of Rs 13.00 per fully paid up equity shares is fair and reasonable based on the following reasons:
   (a) The Offer Price of Rs. 13.00 per fully paid up equity share offered by Acquirers is more than the price paid to sellers, who sold their holdings via SPA at an price of Rs 1.00 per equity shares.
   (b) The Offer Price is higher than the price as arrived after taking in to consideration Net Asset Value, PECV Value and Market Value Methods as calculated by the Valuer.

   The IDC's recommendation was published on December 06, 2013 (Friday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated November 30, 2013 has been dispatched to the shareholders on December 03, 2013.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on October 30, 2013. All the observations made by SEBI vide letter no. CFD/DCR/DV/PHV/OW/30424/2013 dated November 27, 2013, has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, and the Letter of Offer.
8. As on the date, there are no statutory approvals required to implement this offer. However, the Offer shall be subject to all statutory approvals that may become applicable on a later date.
9. Schedule of Activities:

S. No	Activity	Days & Dates
1.	**Date of Public Announcement**	**Tuesday, October 15, 2013**
2.	Date of Publication of Detailed Public Statement	Wednesday, October 23, 2013
3.	Filing of the Letter of Offer to SEBI	Wednesday, October 30, 2013
4.	Last Date for a Competitive Offer(s)	Friday, November 15, 2013
5.	**Identified Date***	**Tuesday, November 26, 2013**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, December 03, 2013
7.	**Last Date for Revising the Offer Price/ Number of Shares.**	**Thursday, December 05, 2013**
8.	Date by which the Committee of the independent directors of the Target Company shall give its recommendations.	Friday, December 06, 2013
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, December 09, 2013**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, December 10, 2013**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Monday, December 23, 2013**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Tuesday, January 07, 2014

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Directors of the Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's website at **www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirers & PACs

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Contact Person: **Mr. Priyaranjan**

Date : December 07, 2013
Place: New Delhi